

all parties and candidates carrying on election campaign may not be assaulted and may not be debarred from their own work? What steps will be taken for the safety of the polling booths and the security of the ballot boxes? The Home Minister has to assure us on these three things.

SHRI J. M. BISWAS : It is a manufactured telegram.

SHRI Y. B. CHAVAN : It is very deplorable that even a person of the standing of the ex-chief Minister and a distinguished politician, a person like Shri P. C. Sen was not spared. All these matters are under investigation.

The hon. Member wanted to know what steps we were taking to ensure peaceful election meetings. We are taking all possible steps in regard to this matter, but this cannot be done unless we get co-operation from all political parties. I would request the leaders of all political parties of Bengal

SHRI PILOO MODY (Godhra) : if he had the co-operation of all political parties, it would not be necessary to do anything.

SHRI J.M. BISWAS : They do not want co-operation : it is due to factionalism in the Congress Party.

SHRI PILOO MODY : If he had the co-operation of all political parties, it would not be necessary for him to do anything. It is because he does not have it, therefore, it is necessary.

SHRI Y.B. CHAVAN : The hon. Member is right. I do not have their co-operation. Therefore, I am asking for it. So, it is obvious.

MR. SPEAKER : If he had it, he would not have asked for it.

SHRI Y. B. CHAVAN : I do not have it, and that is why I am asking for it.

DR. SUSHILA NAYAR (Jhansi) He will never get their co-operation.

SHRI Y. B. CHAVAN : If I do not get their co-operation then without their co-

operation we shall see that peace is maintained during the elections.

As far as the polling booths are concerned, we have taken necessary steps to keep mobile police parties to see that peace is maintained at the polling station. I would assure the House that we shall take every step to see that boxes certainly will not be allowed to be tampered with.

12.43 hrs.

PAPERS LAID ON THE TABLE

Notification under Indian Telegraph Act, etc.

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : On behalf of Shri I.K. Gujral, I beg to lay on the Table:-

(1) A copy of the Indian Telegraph (Eighth Amendment) Rules, 1968, published in Notification No. G. S. R. 1961 (English version) and G. S. R. 1962 (Hindi version) in Gazette of India dated the 9th November 1968, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

(2) A statement showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-2769/68]

Review on the working of Hindustan Steel Limited and Annual Report of Hindustan Steel Limited.

SHRI ANNASAHIB SHINDE : On behalf of Shri P. C. Sethi,

I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619 A of the Companies Act, 1956:-

(1) Review by the Government on the working of the Hindustan Steel Limited, Ranchi, for the year 1967-68.

(2) Annual Report of the Hindustan Steel Limited, Ranchi, for the year 1967-68

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along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-2770/68]

Orissa Rice (Movement Control) Amendment Order.

SHRI ANNASAHIB SHINDE : I beg to lay on the Table a copy of the Orissa Rice (Movement Control) Amendment Order 1968, published in Notification No. G. S. R. 2140 in Gazette of India dated the 5th December, 1968, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in Library. See No. LT-2771/68.]

Notifications under Metalliferous Mines (Amendment) Regulations, Coal Mines Regulations etc.

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR) : I beg to lay on the Table—

1. (i) A copy each of the following Notifications under sub-section (7) of section 59 of the Mines Act, 1952 :—

(a) The Metalliferous Mines (Amendment) Regulations 1968, published in Notification No. G.S.R. 1555 in Gazette of India dated the 31st August, 1968.

(b) The Coal Mines (Second Amendment) Regulations, 1968, published in Notification No. G.S.R. 1556 in Gazette of India dated the 31st August, 1968 together with corrigenda thereto published in Notification No. G.S.R. 2168 in Gazette of India dated the 14th December, 1968.

(c) The Coal Mines (Third Amendment) Regulations, 1968, published in Notification No. G.S.R. 1558 in Gazette of India dated the 31st August, 1968 together with corrigenda thereto published in Notifications No. G.S.R. 2169 in Gazette of India dated the 14th December, 1968.

(ii) A statement showing reasons for delay in laying the above Notifications.

[Placed in Library. See No. LT-2772/68]

(2) A copy of the Employees' State Insurance (Central) Fourth Amendment Rules, 1968, published in Notification No. G. S. R. 2113 in Gazette of India dated the 7th December, 1968, under sub-section (4) of section 95 of the Employees' State Insurance Act, 1948. [Placed in Library. See No. LT-2773/68]

(3) A copy of the Report of Inquiry into the fatal accident at North Salanpur Mine on the 27th September, 1968. [Placed in Library. See No. LT-2774/68]

(4) A copy of the Report of the Indian Government Delegation to the 52nd Session of the International Labour Conference held at Geneva in June, 1968. [Placed in Library. See No. LT-2775/68]

Notifications under Essential Commodities Act, etc.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI) : I beg to lay on the Table :—

(1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

(i) The Cotton Textiles (Control) Fourth Amendment Order, 1968, published in Notification No. S.O. 4138 in Gazette of India dated the 23rd November, 1968.

(ii) The Cotton Textiles (Control) Fifth Amendment Order, 1968, published in Notification No. S.O. 4139 in Gazette of India dated the 23rd November, 1968. [Placed in Library. See No. LT-2776/68.]

(2) A copy of the Annual Report on the working of the Cardamom Board for